

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.27/81 SCHEDULED ON 25.03.2014.

The Meeting No. 27/81 of Norms Committee-II for the year 2013-14 was actually held on 22.04.2014 under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, D.O.	DIPP
2	Shri Gajraj Singh, Sr. D.O.	DHI
3	Shri K.S. Sodhi, Assistant Director	MSME
4	Shri K.C. Raju, Dy. DG	DGFT

1	Case No.: 38/24/81-ALC2/2013	Party Name:VILAS TRANSCORE P LTD	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status Approved
	HQ File :01/81/050/00426/AM14/	RLA File :34/24/040/00125/AM11/	Lic.No/Date:3410027783 25.08.2010	
	Decision: NC decided to ratify the norms of above AA as per existing SION C-323 vide DHI U.O. No. 3(16)/2014/TSW(B)/ dated 28.02.2014. R/A may take suitable consequential action accordingly.			

2	Case No.: 34/15/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00249/AM14/	RLA File :11/24/040/00068/AM11/	Lic.No/Date:1110024366 23.03.2011	Defer Date: 06.05.2014
	Decision: NC noticed that earlier copy of application was forwarded to DHI. However, NC observed that their case pertains to DIPP & decided to send a copy of application to DIPP for examination/comments. The case stands deferred to 06.05.2014.			

3	Case No.: 11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deferred
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	
	Decision: NC observed the case stands deferred to NC Meeting dated 22.04.2014. Hence NC decided to withdraw the case.			

4	Case No.: 13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:27/81-ALC2/2013	Status: Deffered
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			25.03.2014	
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date: 06.05.2014
	Decision: NC observed that case is under examination at DIT. The case stands deferred to 06.05.2014.			

5	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date: 06.05.2014
	Decision: NC decided to request to DIT to provide comments earliest. The case stands deferred to 06.05.2014.			

6	Case No.:18/41/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00363/AM12/	RLA File :13/24/040/00026/AM12/	Lic.No/Date:1310037288 24.10.2011	Defer Date: 06.05.2014
	Decision: NC observed that reply of firm was forwarded to DIPP and case is under examination at DIPP. The case stands deferred to 06.05.2014.			

7	Case No.:9/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00076/AM13/	RLA File :05/24/040/00025/AM13/	Lic.No/Date:0510323037 24.04.2012	Defer Date: 06.05.2014
	Decision: NC observed that DIT issued a Defficiency letter to firm on 4.3.14 and reply of the firm is still awaited, hence decided to send a reminder to firm to expedite reply. The case stands deferred to 06.05.2014.			

8	Case No.:11/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date:0510323036 24.04.2012	Defer Date: 06.05.2014
	Decision: NC observed that DIT issued a Defficiency letter to firm on 4.3.14 and reply of the firm is still awaited, hence decided to send a reminder to firm to expedite reply. The case stands deferred to 06.05.2014.			

9	Case No.:31/13/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00290/AM13/	RLA File :07/24/040/00201/AM13/	Lic.No/Date:0710090219 14.08.2012	Defer Date: 06.05.2014

Decision: NC observed that comments of C&PC is still awaited, hence decided to send a reminder to C&PC. The case stands deferred to 06.05.2014.

10	Case No.:4/16/81-ALC2/2012	Party Name: CROMPTON GREAVES LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Rejected
	HQ File :01/81/050/00311/AM13/	RLA File :03/94/040/00128/AM13/	Lic.No/Date:0310709770 20.09.2012	
	Decision: NC observed that reply of the firm has not been received despite several reminders. NC decided to reject the case on ground of non receipt of reply from the firm. R/A may take suitable consequential action accordingly.			

11	Case No.:6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date: 06.05.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DHI. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred to 06.05.2014.			

12	Case No.:1/16/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00308/AM13/	RLA File :05/23/040/00257/AM13/	Lic.No/Date:0510337600 23.10.2012	Defer Date: 06.05.2014
	Decision: NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred to 06.05.2014.			

13	Case No.:1/22/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deferred
	HQ File :01/81/050/00398/AM13/	RLA File :11/24/040/00020/AM13/	Lic.No/Date:1110027311 27.11.2012	
	Decision: NC decided to send a copy of application to DHI. The case stands deferred to 06.05.2014.			

14	Case No.:20/22/81-ALC2/2012	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00417/AM13/	RLA File :07/24/040/00357/AM13/	Lic.No/Date:0710092293 05.12.2012	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(44)/2013/TSW(B)/137 dated 03.07.2013 as under:-			

1. End use of Nickel catalyst in the manufacturing process and justification for its quantity.
2. Information as per Sl. No. 3,8 & 11 of SDL for each Export Product separately.

The case stands deferred to 06.05.2014.

15	Case No.:8/25/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Closed
	HQ File :01/81/050/00459/AM13/	RLA File :03/94/040/00788/AM13/	Lic.No/Date:0310718506 28.12.2012	
	Decision: NC observed from Sl. No.1 of RA, Mumbai's D.O. letter No. Addl.DGFT/Mum/2013-14/1 dated 10.04.2014 that authorisation was issued on repeat basis therefore ratification of norms of the above authorisation is not required. Hence, NC decided to close the case. RA may take suitable consequential action accordingly.			

16	Case No.:25/25/81-ALC2/2012	Party Name:LUMINO INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Rejected
	HQ File :01/81/050/00476/AM13/	RLA File :02/24/040/00152/AM13/	Lic.No/Date:0210185111 04.01.2013	Defer Date: 06.05.2014
	Decision: NC observed that reply of the firm has not been received despite several reminders. NC decided to reject the case on ground of non receipt of reply from the firm. R/A may take suitable consequential action accordingly.			

17	Case No.:7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deferred
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date: 06.05.2014
	Decision: NC observed that comments from MOEF & Mines is still awaited. NC decided to send a D.O. letter to MOEF & Mines to furnish their comments. The case stands deferred to 06.05.2014.			

18	Case No.:23/25/81-ALC2/2012	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deferred
	HQ File :01/81/050/00474/AM13/	RLA File :03/95/040/00818/AM13/	Lic.No/Date:0310721688 22.01.2013	Defer Date: 06.05.2014
	Decision: NC decided to send reply of the firm to MSME again. The case stands deferred to 06.05.2014.			

19	Case No.:40/24/81-ALC2/2013	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deferred
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HQ File :01/81/050/00428/AM14/	RLA File :05/23/040/00439/AM13/	Lic.No/Date:0510344008 24.01.2013	Defer Date: 06.05.2014
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 06.05.2014.			

20	Case No.:28/25/81-ALC2/2012	Party Name:MENON BEARINGS LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00479/AM13/	RLA File :03/95/040/00848/AM13/	Lic.No/Date:0310722451 30.01.2013	Defer Date: 06.05.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred to 06.05.2014.			

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Case No.: 36/25/81-ALC2/2012	Party Name:PLAST TECH ENGINEERING	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Approved						
HQ File :01/81/050/00487/AM13/	RLA File :04/24/040/00218/AM13/	Lic.No/Date:0410142970 30.01.2013							
Decision: NC decided to ratify the norms of above AA as per written comments of C&PC vide U.O. No. 46011/22/2013-PC-II dated 21.03.2014 as under:-									
<table><tr><th>Item to be Exported</th><th>Quantity</th></tr><tr><td>BOTTOM HOUSING / TOP COVER MODE OF PLASTIC-PART OF CHARGER</td><td>1 kg</td></tr></table>				Item to be Exported	Quantity	BOTTOM HOUSING / TOP COVER MODE OF PLASTIC-PART OF CHARGER	1 kg		
Item to be Exported	Quantity								
BOTTOM HOUSING / TOP COVER MODE OF PLASTIC-PART OF CHARGER	1 kg								
<table><tr><th>Raw-material recommended Import</th><th>Quantity</th></tr><tr><td>1. PC/ABS ALLOY CYCOLOY CH 6410-76701</td><td>1.05 kg/kg content in the export product.</td></tr><tr><td>2. Relevant AC-PIN / FPS-301-D 00000126-101 Metal Insert</td><td>Net to Net.</td></tr></table>				Raw-material recommended Import	Quantity	1. PC/ABS ALLOY CYCOLOY CH 6410-76701	1.05 kg/kg content in the export product.	2. Relevant AC-PIN / FPS-301-D 00000126-101 Metal Insert	Net to Net.
Raw-material recommended Import	Quantity								
1. PC/ABS ALLOY CYCOLOY CH 6410-76701	1.05 kg/kg content in the export product.								
2. Relevant AC-PIN / FPS-301-D 00000126-101 Metal Insert	Net to Net.								
R/A may take suitable consequential action accordingly.									

22	Case No.:21/25/81-ALC2/2012	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:
	HQ File :01/81/050/00472/AM13/	RLA File :13/21/040/00145/AM13/	Lic.No/Date:1310042080 05.02.2013	Deffered
	Decision: NC observed the case stands deffered to NC Meeting dated 20.05.2014. Hence NC decided to withdraw the case.			

23	Case No.: 35/24/81-ALC2/2013	Party Name:SHIVA STAINLESS STEEL PVT. LTD.,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Approved
	HQ File :01/81/050/00423/AM14/	RLA File :05/24/040/00439/AM13/	Lic.No/Date:0510347195 22.02.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/23 dated 22.04.2014 as under:- 1. Words “containing 91.3 MT of Cold Rolled Stainless Steel Circles (Grade 201)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import item and its quantity may be allowed as 97691 Kgs. as 1.07 Kgs./Kg. content in the export products as claimed by the firm. R/A may take suitable consequential action accordingly.			

24	Case No.: 34/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00422/AM14/	RLA File :05/24/040/00474/AM13/	Lic.No/Date:0510351299 11.04.2013	Defer Date: 06.05.2014
	Decision: Cases pertaining to scrap batteries do not fall under purview of MSME and was decided to return all the cases. The case stands deferred to 06.05.2014.			

25	Case No.: 9/9/81-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00137/AM14/	RLA File :31/83/040/00004/AM14/	Lic.No/Date:3110057930 15.04.2013	Defer Date: 06.05.2014
	Decision: NC observed that case is under examination of DIPP. The case stands deferred to 06.05.2014.			

26	Case No.: 5/5/81-ALC2/2013	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00107/AM14/	RLA File :07/24/040/00534/AM13/	Lic.No/Date:0710094882 17.04.2013	Defer Date: 06.05.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 06.05.2014.			

27	Case No.: 13/5/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00115/AM14/	RLA File :05/24/040/00030/AM14/	Lic.No/Date:0510353167	Defer Date:

		03.05.2013	06.05.2014
Decision: NC observed that case is under examination of MOEF & Mines. The case stands deferred to 06.05.2014.			

28	Case No.: 21/15/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Closed
	HQ File :01/81/050/00236/AM14/	RLA File :03/94/040/00119/AM14/	Lic.No/Date:0310734664 16.05.2013	
	Decision: NC observed from Sl. No. 2 of RA, Mumbai's D.O. letter No. Addl.DGFT/Mum/2013-14/1 dated 10.04.2014 that authorisation was issued on repeat basis therefore ratification of norms of the above authorisation is not required. Hence, NC decided to close the case. RA may take suitable consequential action accordingly.			

29	Case No.: 4/9/81-ALC2/2013	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00132/AM14/	RLA File :03/95/040/00142/AM14/	Lic.No/Date:0310735078 21.05.2013	Defer Date: 06.05.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred to 06.05.2014.			

30	Case No.: 1/9/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00129/AM14/	RLA File :08/24/040/00069/AM14/	Lic.No/Date:0810121524 29.05.2013	Defer Date: 06.05.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 06.05.2014.			

31	Case No.: 14/5/81-ALC2/2013	Party Name:JMW INDIA (P) LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00116/AM14/	RLA File :05/23/040/00062/AM14/	Lic.No/Date:0510355876 31.05.2013	Defer Date: 06.05.2014
	Decision: NC observed that CLA vide letter No. 05/23/40/62/AM14/ZALC-1 dated 17.04.2014 at sl. No. 1 informed that this AA was issued on repeat basis. However, NC observed that there Authorisation No. 0510347195 dated 22.02.2013 mentioned in RA letter and that in this case is different. Hence, NC decided to send a letter to CLA for seeking clarification. The case stands deferred to 06.05.2014.			

32	Case No.: 3/15/81-ALC2/2013	Party Name:BOSCH LIMITED,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00218/AM14/	RLA File :07/24/040/00005/AM14/	Lic.No/Date:0710095743 04.06.2013	Defer Date: 06.05.2014

Decision: : NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred to 06.05.2014.

33	Case No.:8/9/81-ALC2/2013	Party Name:CHECON SHIVALIK CONTACT SOLUTIONS PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00136/AM14/	RLA File :05/23/040/00070/AM14/	Lic.No/Date:0510356225 05.06.2013	Defer Date: 06.05.2014
	Decision: NC observed that case is under examination of MSME. The case stands deferred to 06.05.2014.			

34	Case No.:60/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Approved
	HQ File :01/81/050/00275/AM14/	RLA File :03/95/040/00143/AM14/	Lic.No/Date:0310737561 13.06.2013	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/34 dated 22.04.2014 as under:-

1. Description, quantity and Net weight of export products at Sl. No. 1 may be modified as under :

1	Copper Conductor, XLPE Insulated, Armoured, Glass Mica Tape Screened, ZHFR sheathed cables upto 1100 V		
-	Size	Qty. in Kms.	Net Export Weight (MT)
a	4 pair x 0.6 Sq. mm	18.1	47.83
b	4 pair x 0.6 Sq. mm		
c	100 pair x 0.6 Sq. mm		

2. Description, quantity and Net weight of export products at Sl. No. 2 may be modified as under :

2	Copper Conductor XLPE Insulated, armoured PVC sheathed, Cables upto 1100 V		
-	Size	Qty. in Kms.	Net Export Weight (MT)
a	4 core x 4 Sq. mm	1.26	0.754
b	3 core x 2.5 Sq. mm		

3. Description, quantity and Net weight of export products at Sl. No. 3 may be modified as under :

3	Copper Conductor, XLPE Insulated, Un-armoured, Glass Mica Tape HDPE bedding Screened Screened, ZHFR sheathed Cables upto 1100 V		
-	Size	Qty. in Kms.	Net Export Weight (MT)

a	24 pair x 0.75 Sq. mm	15.085	19.73
b	6 pair x 0.75 Sq. mm		
c	6 pair x 1.5 Sq. mm		

4. Description, quantity and Net weight of export products at Sl. No. 4 may be modified as under :

4	Copper Conductor, XLPE insulated, armoured/ un-armoured, HDPE bedding, PVC Sheathed Cable upto 1000 VT		
-	Size	Qty. in Kms.	Net Export Weight (MT)
-			
a	24 pair x 0.75 Sq. mm Unarmoured	35.969	42.089
b	2 pair x 1.5 Sq. mm Armoured		
c	1 pair x 2.5 Sq. mm Armoured		

5. Description, quantity and Net weight of export products at Sl. No. 5 may be modified as under :

5	PVC insulated,unarmoured, Flexible purpose, Copper Cable upto 1100 VT		
-	Size	Qty. in Kms.	Net Export Weight (MT)
-			
a	1 core x 2.5 Sq. mm	21.68	2.318
b	1 core x 6 Sq. mm		
c	1 core x 10 Sq. mm		
d	1 core x 25 Sq. mm		
e	1 core x 70 Sq. mm		

6. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as under:

- (i) For export products at Sl. Nos. 1, 3 & 4 as 1.01 Kgs./Kg. content in the export products.
- (ii) For export products at Sl. No. 2 as per Engineering Table No. 5.
- (iii) For export products at Sl No. 5(a), 5(b), 5(c), 5(d) & 5(e) as applied for i.e. 21.796 Kgs./Km, 52.31 Kgs./Km, 87.194 Kgs./Km, 221.271 Kgs./Km & 610.354 Kgs./Km respectively taking clue from Engineering Table 5 .

7. Quantity of import item at Sl.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 1 to 4.

8. Quantity of import item at Sl. No.3 i.e. PVC Resin may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 2 ,4 & 5.

9. Quantity of import item at Sl. No.4 i.e. PVC Plasticizer may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 2 ,4 & 5.

10. Quantity of import item at Sl. No.5 i.e. HDPE Compound may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 3 & 4.
11. Quantity of import item at S.No.6 i.e. Water Swellable Tape may be allowed as 1.01 sq. Mtr./sq. mtr. content in the Export products at Sl. No. 3 & 4.
12. Quantity of import item at S.No.7 i.e. Glass Mica tape may be allowed as 1.02 sq. Mtr./sq. mtr. content in the Export products at Sl. No. 1 & 3.
13. Quantity of import item at S.No.8 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 1 & 3.
14. Quantity of import item at S.No.9 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 1,2 , 4(b) & 4(c).

R/A may take suitable consequential action accordingly.

35	Case No.: 61/15/81-ALC2/2013	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00276/AM14/	RLA File :03/95/040/00214/AM14/	Lic.No/Date:0310738768 24.06.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/35 dated 22.04.2014 as under:- 1. Basis for the quantities of import items supported by quantity of each export product. 2. Total requirement of each material, export product wise, in a tabular form The case stands deferred to 06.05.2014.			

36	Case No.: 18/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Reject
	HQ File :01/81/050/00233/AM14/	RLA File :03/95/040/00244/AM14/	Lic.No/Date:0310739968 03.07.2013	
	Decision: NC observed that reply of the firm has not been received despite several reminders. NC decided to reject the case on ground of non receipt of reply from the firm. R/A may take suitable consequential action accordingly.			

37	Case No.: 48/15/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD ,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00263/AM14/	RLA File :07/24/040/00100/AM14/	Lic.No/Date:0710096503 08.07.2013	Defer Date: 06.05.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred to 06.05.2014.			

38	Case No.:9/15/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00224/AM14/	RLA File :04/24/040/00072/AM14/	Lic.No/Date:0410147962 15.07.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(77)/2013/TSW(B)/263 dated 31.10.2013 as under:- 1. The information as per Sl. No. 3, 4, 5 & 11 of SDL for each Export Product separately. 2. Whether stamped sheet for rotor and stator are being imported as component or raw material. The case stands deferred to 06.05.2014.			

39	Case No.:12/15/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00227/AM14/	RLA File :04/24/040/00069/AM14/	Lic.No/Date:0410147963 15.07.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(77)/2013/TSW(B)/263 dated 31.10.2013 as under:- 1. The information as per Sl. No. 3, 4, 5 & 11 of SDL for each Export Product separately. 2. Whether stamped sheet for rotor and stator are being imported as component or raw material. The case stands deferred to 06.05.2014.			

40	Case No.:54/15/81-ALC2/2013	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00269/AM14/	RLA File :31/83/040/00051/AM14/	Lic.No/Date:3110059373 16.07.2013	Defer Date: 06.05.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 06.05.2014.			

41	Case No.:29/15/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00244/AM14/	RLA File :07/24/040/00089/AM14/	Lic.No/Date:0710096990 23.07.2013	Defer Date: 06.05.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred to 06.05.2014.			

42	Case No.:31/15/81-ALC2/2013	Party Name:DIANA METALS	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00246/AM14/	RLA File :04/24/040/00076/AM14/	Lic.No/Date:0410148198 23.07.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(03)/2014-ME dated 23.04.2014 as under:- - Detailed technical drawing with dimension of each export product. - Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing. - Weight of each export product along with percent wastage claimed. - Unit to clarify why Zinc coating is being done after hot dip galvanizing. - Size and specification including grade, composition, range, thickness etc. of the items proposed for import. The case stands deferred to 06.05.2014.			

43	Case No.:33/15/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00248/AM14/	RLA File :07/24/040/00127/AM14/	Lic.No/Date:0710097183 30.07.2013	Defer Date: 06.05.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred to 06.05.2014.			

44	Case No.:55/15/81-ALC2/2013	Party Name:TRIDENT TOOLS LIMITED.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Rejected
	HQ File :01/81/050/00270/AM14/	RLA File :03/95/040/00253/AM14/	Lic.No/Date:0310743492 30.07.2013	
	Decision: NC observed that reply of the firm has not been received despite several reminders. NC decided to reject the case on ground of non receipt of reply from the firm. R/A may take suitable consequential action accordingly.			

45	Case No.:35/15/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Rejected
	HQ File :01/81/050/00250/AM14/	RLA File :07/24/040/00128/AM14/	Lic.No/Date:0710097262 01.08.2013	
	Decision: NC observed that reply of the firm has not been received despite several reminders. NC decided to reject the case on ground of non receipt of reply from the firm. R/A may take suitable consequential action accordingly.			

46	Case No.:6/15/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00221/AM14/	RLA File :03/94/040/00356/AM14/	Lic.No/Date:0310743965 02.08.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(80)/2013/TSW(B)/272 dated 08.11.2013 as under:- 1. Sl. No. 11 of SDL. The case stands deferred to 06.05.2014.			

47	Case No.:23/15/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00238/AM14/	RLA File :05/24/040/00159/AM14/	Lic.No/Date:0510361579 02.08.2013	Defer Date: 06.05.2014
	Decision: NC observed that comments from Mines is still awaited. NC decided to send a D.O. letter to Mines to furnish their comments. The case stands deferred to 06.05.2014.			

48	Case No.:53/15/81-ALC2/2013	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00268/AM14/	RLA File :31/83/040/00067/AM14/	Lic.No/Date:3110059669 02.08.2013	Defer Date: 06.05.2014
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send a reminder to C&PC. The case stands deferred to 06.05.2014.			

49	Case No.:63/15/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Approved
	HQ File :01/81/050/00278/AM14/	RLA File :31/83/040/00063/AM14/	Lic.No/Date:3110059679 02.08.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(60)/2013/TSW(B)/241 dated 24.10.2013 as under:- Export products and import items covered under subject authorisation are similar as in AA No. 3110059581 dated 29.07.2013 and recommended to ratify the above AA on repeat basis. R/A may take suitable consequential action accordingly.			

50	Case No.:42/15/81-ALC2/2013	Party Name:SHRI KRISHNA INTERNATIONAL	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Approved
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HQ File :01/81/050/00257/AM14/	RLA File :05/24/040/00158/AM14/	Lic.No/Date:0510362097 06.08.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/50 dated 22.04.2014 as under:- - Words “containing 136.50 MT of Stainless Steel Circles (Magnetic/Non-Magnetic) (Grade 201)” may be suffixed with the description of export product. - Words “of relevant grade & thickness” may be suffixed with the description of import item and its quantity may be allowed as 150150 Kgs. as 1.10 Kgs./Kg. content in the export products. R/A may take suitable consequential action accordingly.			

51	Case No.:66/15/81-ALC2/2013	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00281/AM14/	RLA File :03/94/040/00382/AM14/	Lic.No/Date:0310744385 06.08.2013	Defer Date: 06.05.2014
	Decision: NC noticed that the copy of application has again been sent to DHI. The case stands deferred to 06.05.2014.			

52	Case No.:2/12/81-ALC2/2013	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Closed
	HQ File :01/81/050/00202/AM14/	RLA File :05/23/040/00207/AM14/	Lic.No/Date:0510362568 13.08.2013	
	Decision: NC observed from Sl. No.2 of CLA's letter No. 05/23/40/62/AM14/ZALC-1 dated 17.04.2014 that authorisation was issued on repeat basis therefore ratification of norms of the above authorisation is not required. Hence, NC decided to close the case. RA may take suitable consequential action accordingly.			

53	Case No.:49/15/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00264/AM14/	RLA File :06/24/040/00009/AM14/	Lic.No/Date:0610033449 13.08.2013	Defer Date: 06.05.2014
	Decision: NC observed that hard copy of application received and is being forwarded to DHI. The case stands deferred to 06.05.2014.			

54	Case No.:50/15/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00265/AM14/	RLA File :06/24/040/00008/AM14/	Lic.No/Date:0610033448 13.08.2013	Defer Date: 06.05.2014
	Decision: NC observed that hard copy of application received and is being forwarded to DHI. The case stands deferred to 06.05.2014.			

55	Case No.: 41/24/81-ALC2/2013	Party Name:SHREE-JI POWERLINES	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00429/AM14/	RLA File :03/95/040/00420/AM14/	Lic.No/Date:0310746451 22.08.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(12)/2014/TSW(B)/ dated 21.02.2014 as under:- 1. Quantity of export product in numbers may also be indicated. 2. Information as per Sl. No. 3 & 11 of SDL. 3. Quantity of import item no. 3 in nos. may also be given. The case stands deferred to 06.05.2014.			

56	Case No.: 80/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00295/AM14/	RLA File :03/95/040/00267/AM14/	Lic.No/Date:0310746833 26.08.2013	Defer Date: 06.05.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 06.05.2014.			

57	Case No.: 82/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00297/AM14/	RLA File :03/95/040/00011/AM14/	Lic.No/Date:0310746958 26.08.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/57 dated 22.04.2014 as under:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Specific use of import item at Sl. No. i.e. HDPE in export products at Sl. No. 2. The case stands deferred to 06.05.2014.			

58	Case No.: 79/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:27/81-ALC2/2013	Status: Deffered
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			25.03.2014	
	HQ File :01/81/050/00294/AM14/	RLA File :03/95/040/00415/AM14/	Lic.No/Date:0310747072 27.08.2013	Defer Date: 06.05.2014
Decision: DIPP representative informed that they have received firm's reply and case is under examination at DIPP. The case stands deferred to 06.05.2014.				

59	Case No.:81/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00296/AM14/	RLA File :03/95/040/00424/AM14/	Lic.No/Date:0310747065 27.08.2013	Defer Date: 06.05.2014
	Decision: DIPP representative informed that they have received firm's reply and case is under examination at DIPP. The case stands deferred to 06.05.2014.			

60	Case No.:57/15/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00272/AM14/	RLA File :13/24/040/00018/AM14/	Lic.No/Date:1310044136 28.08.2013	Defer Date: 06.05.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred to 06.05.2014.			

61	Case No.:52/15/81-ALC2/2013	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00267/AM14/	RLA File :05/23/040/00220/AM14/	Lic.No/Date:0510363889 29.08.2013	Defer Date: 06.05.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 06.05.2014.			

62	Case No.:39/15/81-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00254/AM14/	RLA File :09/24/040/00248/AM14/	Lic.No/Date:0910057432 30.08.2013	Defer Date: 06.05.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 06.05.2014.			

63	Case No.:58/15/81-ALC2/2013	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
			Lic.No/Date:3210066905	

HQ File :01/81/050/00273/AM14/	RLA File :32/24/040/00007/AM14/	05.09.2013	Defer Date: 06.05.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(76)/2013/TSW(B)/255 dated 29.10.2013 as under:- - Brief technical write up and end use of import item no. 1 in the manufacture of export product. - Information as per Sl. No. 3, 4, 5 & 11 of SDL. The case stands deferred to 06.05.2014.			

64	Case No.:28/15/81-ALC2/2013	Party Name: WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00243/AM14/	RLA File :07/24/040/00147/AM14/	Lic.No/Date:0710098134 06.09.2013	Defer Date: 06.05.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred to 06.05.2014.			

65	Case No.:67/15/81-ALC2/2013	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00282/AM14/	RLA File :05/23/040/00216/AM14/	Lic.No/Date:0510364934 06.09.2013	Defer Date: 06.05.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 06.05.2014.			

66	Case No.:41/15/81-ALC2/2013	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00256/AM14/	RLA File :05/24/040/00197/AM14/	Lic.No/Date:0510365038 09.09.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(70)/2013/TSW(B)/242 dated 24.10.2013 as under:- - Information as per Sl. No. 3, 4, 5 & 11 of SDL for each export product separately. - End use of import item no. 9 & 10 in the manufacturing process and justification for their requirement. The case stands deferred to 06.05.2014.			

67	Case No.:40/15/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00255/AM14/	RLA File :05/23/040/00213/AM14/	Lic.No/Date:0510365517 13.09.2013	Defer Date: 06.05.2014

Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 06.05.2014.

68	Case No.: 70/15/81-ALC2/2013	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00285/AM14/	RLA File :03/95/040/00476/AM14/	Lic.No/Date:0310749637 16.09.2013	Defer Date: 06.05.2014
	Decision: NC observed that case is under examination at DIPP. The case stands deferred to 06.05.2014.			

69	Case No.: 2/24/81-ALC2/2013	Party Name:COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00390/AM14/	RLA File :04/24/040/00126/AM14/	Lic.No/Date:0410149957 17.09.2013	Defer Date: 06.05.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 06.05.2014.			

70	Case No.: 1/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00216/AM14/	RLA File :03/94/040/00985/AM13/	Lic.No/Date:0310750038 18.09.2013	Defer Date: 06.05.2014
	Decision: NC noticed that the copy of application has again been sent to DHI. The case stands deferred to 06.05.2014.			

71	Case No.: 1/18/81-ALC2/2013	Party Name:TECHNOMAK PROJECT INDIA PVT LTD	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00311/AM14/	RLA File :04/24/040/00133/AM14/	Lic.No/Date:0410149963 18.09.2013	Defer Date: 06.05.2014
	Decision: NC observed that hard copy of application received and is being forwarded to DHI. The case stands deferred to 06.05.2014.			

72	Case No.: 3/24/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00391/AM14/	RLA File :07/24/040/00192/AM14/	Lic.No/Date:0710098345 18.09.2013	Defer Date: 06.05.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 06.05.2014.			

73	Case No.: 15/24/81-ALC2/2013	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:27/81-ALC2/2013	Status: Deffered
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		25.03.2014	
HQ File :01/81/050/00403/AM14/	RLA File :02/24/040/00088/AM14/	Lic.No/Date:0210194651 23.09.2013	Defer Date: 06.05.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(30)/2014-ME dated 29.04.2014 as under:- 1. Percentage wise constituents of the import product along with size and specification. 2. Difference between import and export product. 3. Wastage justification. 4. Stepwise wastage in the manufacturing process submitted by the unit. The case stands deferred to 06.05.2014.			

74	Case No.:20/24/81-ALC2/2013	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00408/AM14/	RLA File :07/24/040/00209/AM14/	Lic.No/Date:0710098546 25.09.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(32)/2014/TSW(B)/ dated 31.03.2014 as under:- 1. SL. No. 11 of SDL. The case stands deferred to 06.05.2014.			

75	Case No.:63/24/81-ALC2/2013	Party Name:KIRAN UDYOG,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00451/AM14/	RLA File :09/24/040/00321/AM14/	Lic.No/Date:0910057813 04.10.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 7/49/2014-TSW dated 04.04.2014 as under:- 1. In the manufacturing process the basic raw material has been shown as fibre glass yarn whereas imported material is fibre glass braiding. The same has to be clarified. 2. In the manufacturing flow chart the mixing material is shown as varnish whereas imported material is eastosil LR/ Cross Linker. This is to be calcified.			

3.	Consumption of all the raw materials with corresponding production of the export product (S. No. 1 & 2) for the three years duly certified by concerned Central Excise/ Chartered Accountant.
	The case stands deferred to 06.05.2014.

76	Case No.: 53/24/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Approved
	HQ File :01/81/050/00441/AM14/	RLA File :34/24/040/00163/AM14/	Lic.No/Date:3410038155 08.10.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/76 dated 22.04.2014 as under:- - Description of import item at Sl. No.1 may be modified as “ Relevant Non-Alloy HR Coils/Plates of API Grade of Thk 39 mm” - Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under: - Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 315040.87 MT as 1.05 MT/MT. Content in the export product. - Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 1244852.5 Kgs. - Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 346842.37 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 4 viz. Internal Epoxy Lining may be allowed as applied for i.e. 124149.39 Litres inclusive of 5 % wastage. - Quantity of import item at Sl. No. 5 viz. Adhesive may be allowed as 168688 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 6 viz. Polyethylene may be allowed as 3491702 Kgs. inclusive of 5 % wastage. - Quantities of import items at Sl.No. 7 may be allowed within 6 % of fob value of exports. R/A may take suitable consequential action accordingly.			

77	Case No.: 26/24/81-ALC2/2013	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00414/AM14/	RLA File :03/94/040/00605/AM14/	Lic.No/Date:0310753250 11.10.2013	Defer Date: 06.05.2014
	Decision: NC observed that the case under examination of MSME. The case stands deferred to 06.05.2014.			

78	Case No.: 37/24/81-ALC2/2013	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00425/AM14/	RLA File :05/24/040/00248/AM14/	Lic.No/Date:0510368270	Defer Date: 06.05.2014

11.10.2013

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(15)/2014/TSW(B)/ dated 28.02.2014 as under:-

1. MW rating of Generator for which export product is being supplied.
2. Information as per Sl. No. 4 & 11 of SDL.

The case stands deferred to 06.05.2014.

79	Case No.: 24/24/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00412/AM14/	RLA File :05/24/040/00244/AM14/	Lic.No/Date:0510369439 25.10.2013	Defer Date: 06.05.2014
	Decision: NC observed that comments of MOEF/Mines is still awaited, hence decided to send a reminder to MOEF/Mines. The case stands deferred to 06.05.2014.			

80	Case No.: 27/24/81-ALC2/2013	Party Name:BONLON STEELS PVT.LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Approved
	HQ File :01/81/050/00415/AM14/	RLA File :05/23/040/00305/AM14/	Lic.No/Date:0510369367 25.10.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/80 dated 22.04.2014 as under:- 1 Taking clue from Engineering Table-5, quantity of import item may be allowed as 123991.67 Kgs. R/A may take suitable consequential action accordingly.			

81	Case No.: 25/24/81-ALC2/2013	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Approved
	HQ File :01/81/050/00413/AM14/	RLA File :34/24/040/00136/AM14/	Lic.No/Date:3410038333 28.10.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/81 dated 22.04.2014 as under:- 1. Words “containing 50 MT of Copper Wire” may be suffixed with the description of export product.			

2. Quantity of import item at Sl. No 1 may be allowed as applied for i.e. 50 MT on net to net basis.

R/A may take suitable consequential action accordingly.

82	Case No.: 43/24/81-ALC2/2013	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00431/AM14/	RLA File :03/95/040/00597/AM14/	Lic.No/Date:0310755802 28.10.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/82 dated 22.04.2014 as under:- - Detailed calculations for coating materials, namely, Epoxy Powder, Adhesive and Polythylene (import items at Sl. No 3, 5 & 6) supported by density of coating materials & thickness of each layer of coating in the export products. - Information in respect of item at Sl. No. 5 of Standard Deficiency Format, export product wise . The case stands deferred to 06.05.2014.			

83	Case No.: 31/24/81-ALC2/2013	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00419/AM14/	RLA File :03/95/040/00558/AM14/	Lic.No/Date:0310756365 31.10.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/83 dated 22.04.2014 as under:- - Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product. - Net weight per KM of each export product. - Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. The case stands deferred to 06.05.2014.			

84	Case No.: 28/24/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00416/AM14/	RLA File :03/95/040/00615/AM14/	Lic.No/Date:0310756580 01.11.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(17)/14-ME dated 27.03.2014 as under:-			

1. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
2. Weight of each export product.
3. Size and specification including grade, composition, range, thickness etc of the items proposed for import.
4. Nature of scrap generated.
5. The dia of copper round to be imported is 27mm. Export product at S. No. 3 has dimensions as 27 A/F. the unit needs to clarify as to how 27AF stud base can be manufactured by 27 mm dia copper rounds.

The case stands deferred to 06.05.2014.

85	Case No.: 58/24/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00446/AM14/	RLA File :03/95/040/00606/AM14/	Lic.No/Date:0310756568 01.11.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/85 dated 22.04.2014 as under:- 1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 06.05.2014.			

86	Case No.: 59/24/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00447/AM14/	RLA File :03/95/040/00616/AM14/	Lic.No/Date:0310756576 01.11.2013	Defer Date: 06.05.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred to 06.05.2014.			

87	Case No.: 62/24/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00450/AM14/	RLA File :05/24/040/00245/AM14/	Lic.No/Date:0510370289 05.11.2013	Defer Date: 06.05.2014

Decision: NC observed from O/o. CLA letter No. 05/24/40/245/AM14/ZALC-II/CLA dated 21.11.2013 that authorisation was issued on repeat basis therefore ratification of norms of the above authorisation is not required. Hence, NC decided to close the case. RA may take suitable consequential action accordingly.

88	Case No.: 61/24/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00449/AM14/	RLA File :03/95/040/00582/AM14/	Lic.No/Date:0310757014 06.11.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/88 dated 22.04.2014 as under:- 1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 06.05.2014.			

89	Case No.: 4/24/81-ALC2/2013	Party Name:MANASH KUMAR PAUL	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00392/AM14/	RLA File :02/24/040/00121/AM14/	Lic.No/Date:0210196151 07.11.2013	Defer Date: 06.05.2014
	Decision: NC decided to send copy of application to MSME. The case stands deferred to 06.05.2014.			

90	Case No.: 45/24/81-ALC2/2013	Party Name:BARTEC INDIA (P) LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00433/AM14/	RLA File :05/23/040/00309/AM14/	Lic.No/Date:0510370995 13.11.2013	Defer Date: 06.05.2014
	Decision: NC observed that DL was issued by DIT vide letter No. W-27/10/2014-IPHW dated 18.03.2014, reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 06.05.2014.			

91	Case No.: 57/24/81-ALC2/2013	Party Name:PEARL ENGINEERING CO.,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Approved
	HQ File :01/81/050/00445/AM14/	RLA File :05/24/040/00273/AM14/	Lic.No/Date:0510371038 14.11.2013	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/91 dated 22.04.2014 as under:-

Advance Authorization may be ratified as per SION at Sl. No. C-297 for Engineering products.

R/A may take suitable consequential action accordingly.

92	Case No.: 69/24/81-ALC2/2013	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00457/AM14/	RLA File :05/24/040/00291/AM14/	Lic.No/Date:0510371075 14.11.2013	Defer Date: 06.05.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred to 06.05.2014.			

93	Case No.: 70/24/81-ALC2/2013	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00458/AM14/	RLA File :05/24/040/00296/AM14/	Lic.No/Date:0510371077 14.11.2013	Defer Date: 06.05.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred to 06.05.2014.			

94	Case No.: 73/24/81-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date: 06.05.2014
	Decision: NC observed that DL was issued by Department of C&PC vide letter No. 46011/17/2014-PCII dated 17.04.2014, reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 06.05.2014.			

95	Case No.: 76/24/81-ALC2/2013	Party Name:PREMIER RADIO,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00464/AM14/	RLA File :05/24/040/00267/AM14/	Lic.No/Date:0510371037 14.11.2013	Defer Date: 06.05.2014
	Decision: NC observed that case is under examination at MIT. The case stands deferred to 06.05.2014.			

96	Case No.: 60/24/81-ALC2/2013	Party Name:MILEEN ENGINEERS	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00448/AM14/	RLA File :03/95/040/00656/AM14/	Lic.No/Date:0310758104 18.11.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No.			

3(42)/0310/2014/TSW(B)/ dated 28.03.2014 as under:-

1. Specific description of transformer components and their quantity in nos. to be manufactured with brief technical specification.
2. Information as per Sl. No. 3, 4, 5 & 11 of SDL for each item to be manufactured.

The case stands deferred to 06.05.2014.

97	Case No.:9/24/81-ALC2/2013	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00397/AM14/	RLA File :11/24/040/00001/AM14/	Lic.No/Date:1110027781 21.11.2013	Defer Date: 06.05.2014
	Decision: NC observed that comments of DOT is still awaited, hence decided to send a reminder to DOT. The case stands deferred to 06.05.2014.			

98	Case No.:51/24/81-ALC2/2013	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Approved
	HQ File :01/81/050/00439/AM14/	RLA File :05/24/040/00226/AM14/	Lic.No/Date:0510371490 21.11.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/98 dated 22.04.2014 as under:- 1. Words “containing 48.60 MT of Cold Rolled Stainless Steel Circles (Grade 201)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import item and its quantity may be allowed as 53.46 MT as 1.10 Kgs./Kg. content in the export products. R/A may take suitable consequential action accordingly.			

99	Case No.:32/24/81-ALC2/2013	Party Name:WILLIAMS CONTROLS INDIA PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00420/AM14/	RLA File :31/82/040/00186/AM14/	Lic.No/Date:3110061138 22.11.2013	Defer Date: 06.05.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 06.05.2014.			

100	Case No.:55/24/81-ALC2/2013	Party Name:PUNJAB STAINLESS STEEL INDUSTRIES	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Approved
	HQ File :01/81/050/00443/AM14/	RLA File :05/24/040/00272/AM14/	Lic.No/Date:0510371558 22.11.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/100 dated 22.04.2014 as under:- 1. Words “containing 154 MT of Non Magnetic Stainless Steel Circles (AISI 200 to AISI 299 Series)” may be suffixed with the description of export product at Sl. No. 1. 2. Words “containing 77 MT of Non Magnetic Stainless Steel Circles (AISI 200 to AISI 299 Series)” may be suffixed with the description of export product at Sl. No. 2. 3. Words “of relevant thickness & Grade” may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 169.4 MT as 1.10 Kgs./Kg. content in the export product at Sl. No. 1. 4. Words “of relevant thickness & Grade” may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 84.7 MT as 1.10 Kgs./Kg. content in the export product at Sl. No. 2. The case stands deferred to 06.05.2014.			
101	Case No.:16/24/81-ALC2/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deferred
	HQ File :01/81/050/00404/AM14/	RLA File :08/24/040/00364/AM14/	Lic.No/Date:0810126642 26.11.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/101 dated 22.04.2014 as under:- 1. Net content of E-Glass Direct Roving in each export item. 2. Polyester Resin / Vinyl Ester are the major raw material in FRP/ GRP Products, but the same has not been indicated in the indigenous input column in the application. 3. Consumption of all the raw materials with corresponding production of the export item (separately for each export item) duly certified by Chartered Accountant for			

the last three years.

The case stands deferred to 06.05.2014.

102	Case No.:46/24/81-ALC2/2013	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00434/AM14/	RLA File :05/23/040/00346/AM14/	Lic.No/Date:0510371916 26.11.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(2)2014-ME dated 18.03.2014 as under:- 1. Flowchart given is for aluminium alloy. A legible detailed flowchart to be given by the vendor for Zinc alloy. 2. Detailed technical drawing with dimension of each export product. 3. Weight of each export product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross Weight minus wastage) for each imported and indigenous input in the export product may be indicated. 5. Size and specification including grade, composition, range, thickness etc of the items proposed for import. 6. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing. The case stands deferred to 06.05.2014.			

103	Case No.: 48/24/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00436/AM14/	RLA File :05/23/040/00301/AM14/	Lic.No/Date:0510371965 26.11.2013	Defer Date: 06.05.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 06.05.2014.			

104	Case No.: 52/24/81-ALC2/2013	Party Name:SWIFTMET WIRE & RESIN PVT. LTD	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Approved
	HQ File :01/81/050/00440/AM14/	RLA File :05/24/040/00069/AM14/	Lic.No/Date:0510371922 26.11.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/104 dated 22.04.2014 as under:- Taking clue from SION C-1, Advance Authorization may be ratified as under: 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 24.846 MT as 1.01 Kgs./Kg. content in the export product. R/A may take suitable consequential action accordingly.			

105	Case No.: 56/24/81-ALC2/2013	Party Name:B.C. POWER CONTROLS PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00444/AM14/	RLA File :05/23/040/00336/AM14/	Lic.No/Date:0510371915 26.11.2013	Defer Date: 06.05.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 06.05.2014.			

106	Case No.: 6/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date: 06.05.2014
	Decision: NC observed that comments of DOT is still awaited, hence decided to send a reminder to DOT. The case stands deferred to 06.05.2014.			

107	Case No.: 7/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
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HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date: 06.05.2014
Decision: NC observed that comments of DOT is still awaited, hence decided to send a reminder to DOT. The case stands deferred to 06.05.2014.			

108	Case No.:44/24/81-ALC2/2013	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Approved
	HQ File :01/81/050/00432/AM14/	RLA File :34/24/040/00215/AM14/	Lic.No/Date:3410038575 28.11.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/108 dated 22.04.2014 as under:- 1. Export product to contain 536 Kgs. of Copper Wire. 2. Quantity of import item at Sl. No 1 may be allowed as applied for i.e. 537 Kgs. on net to net basis. 3. Quantities of import items from Sl. No. 2 to 10 &12 may be allowed on net to net basis with accountability clause. 4. Quantity of import item at Sl. No. 11 may be allowed within 2 % of FOB value of exports. R/A may take suitable consequential action accordingly.			

109	Case No.:47/24/81-ALC2/2013	Party Name:B.R. INDUSTRIES LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Approved
	HQ File :01/81/050/00435/AM14/	RLA File :05/23/040/00355/AM14/	Lic.No/Date:0510372347 29.11.2013	
	Decision: NC decided to ratify above AA as per written comments of DHI vide U.O. No. 3(14)/2014/TSW(B)/ dated 28.02.2014 (copy to be sent to firm and RA). R/A may take suitable consequential action accordingly.			

110	Case No.:29/24/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00417/AM14/	RLA File :03/94/040/00695/AM14/	Lic.No/Date:0310760290 03.12.2013	Defer Date: 06.05.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 06.05.2014.			

111	Case No.:54/24/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00442/AM14/	RLA File :13/24/040/00037/AM14/	Lic.No/Date:1310045247 03.12.2013	Defer Date: 06.05.2014

Decision: NC observed that comments from MOEF & Mines is still awaited. NC decided to send a D.O. letter to MOEF & Mines to furnish their comments. The case stands deferred to 06.05.2014.

112	Case No.: 64/24/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00452/AM14/	RLA File :03/94/040/00718/AM14/	Lic.No/Date:0310760286 03.12.2013	Defer Date: 06.05.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 06.05.2014.			

113	Case No.: 10/24/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00398/AM14/	RLA File :10/24/040/00059/AM14/	Lic.No/Date:1010055824 04.12.2013	Defer Date: 06.05.2014
	Decision: NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred to 06.05.2014.			

114	Case No.: 14/24/81-ALC2/2013	Party Name:ARFIN INDIA LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00402/AM14/	RLA File :08/24/040/00388/AM14/	Lic.No/Date:0810126888 04.12.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/114 dated 22.04.2014 as under:- 1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format 2. Use of export products. The case stands deferred to 06.05.2014.			

115	Case No.: 21/24/81-ALC2/2013	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00409/AM14/	RLA File :10/24/040/00043/AM14/	Lic.No/Date:1010055822 04.12.2013	Defer Date: 06.05.2014
	Decision: As per written comments of DHI vide letter No. 3(44)/1010/DK/2014/TSW(B) dated 15.04.2014, NC decided to send copy of application to C&PC for their comments.			

116	Case No.:50/24/81-ALC2/2013	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00438/AM14/	RLA File :05/23/040/00361/AM14/	Lic.No/Date:0510372634 05.12.2013	Defer Date: 06.05.2014
	Decision: NC observed that case is under examination at DIT. The case stands deferred to 06.05.2014.			

117	Case No.:12/24/81-ALC2/2013	Party Name:STEAM TURBINE ENGINEERING [I] PVT. LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00400/AM14/	RLA File :08/24/040/00354/AM14/	Lic.No/Date:0810126918 06.12.2013	Defer Date: 06.05.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 06.05.2014.			

118	Case No.:79/24/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00467/AM14/	RLA File :34/24/040/00220/AM14/	Lic.No/Date:3410038659 09.12.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/118 dated 22.04.2014 as under:- 1. Details of manufacturing operations on import item. 2. Difference in export and import items 3. Net weight of other inputs in export products, imported or indigenous, if any. The case stands deferred to 06.05.2014.			

119	Case No.:23/24/81-ALC2/2013	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00411/AM14/	RLA File :07/24/040/00283/AM14/	Lic.No/Date:0710100489 12.12.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a copy of application to DIPP. The case stands deferred to 06.05.2014.			

120	Case No.:80/24/81-ALC2/2013	Party Name:BILCARE LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:
	HQ File :01/81/050/00468/AM14/	RLA File :31/83/040/00147/AM14/	Lic.No/Date:3110061570 16.12.2013	Approved

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/120 dated 22.04.2014 as under:-

1. Words “containing 103530 Kgs. of Aluminium Foil” may be suffixed with the description of export product.
2. Word “relevant” may be prefixed and words “ 25-40 Micron” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 111300 Kgs. as 1.075 Kgs./Kg. content in the export product after taking clue from SION C-16.

R/A may take suitable consequential action accordingly.

121	Case No.:11/24/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00399/AM14/	RLA File :11/24/040/00006/AM14/	Lic.No/Date:1110027809 17.12.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a copy of application to DIPP. The case stands deferred to 06.05.2014.			

122	Case No.:75/24/81-ALC2/2013	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Closed
	HQ File :01/81/050/00463/AM14/	RLA File :05/24/040/00336/AM14/	Lic.No/Date:0510373916 18.12.2013	
	Decision: NC observed from Sl. No.14 of CLA's letter No. 05/23/40/62/AM14/ZALC-1 dated 17.04.2014 that authorisation has issued on repeat basis therefore ratification of norms of the above authorisation is not required. Hence, NC decided to close the case. RA may take suitable consequential action accordingly.			

123	Case No.:88/24/81-ALC2/2013	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00476/AM14/	RLA File :03/95/040/00723/AM14/	Lic.No/Date:0310762349 18.12.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to clarify the following information as per written comments of MSME vide U.O. No. 30(23)/2014-ME/79 dated 17.04.2014 as under:- In earlier Advance authorisations i.e. 0310736260 dated 31.05.2013 and 0310681299 dated 10.02.2012, the unit has asked for 1% wastage while in the subject AA the wastage demanded is 2.5%. The process of manufacturing submitted by the unit is same in all the authorisations. Unit to clarify the same. The case stands deferred to 06.05.2014.			

124	Case No.:36/24/81-ALC2/2013	Party Name:BILCARE LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Approved
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	HQ File :01/81/050/00424/AM14/	RLA File :31/83/040/00146/AM14/	Lic.No/Date:3110061587 19.12.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/124 dated 22.04.2014 as under:- - Words “containing 137100 Kgs. of Aluminium Foil” may be suffixed with the description of export product at Sl. No. 1. - Words “containing 134250 Kgs. of Aluminium Foil” may be suffixed with the description of export product at Sl. No. 2. - Word “relevant” may be prefixed & words “ 18-30 Micron” may be suffixed with the description of import item and its quantity may be allowed as 291701 Kgs. as 1.075 Kgs./Kg. content in the export products after taking clue from SION C-16. R/A may take suitable consequential action accordingly.			

125	Case No.:71/24/81-ALC2/2013	Party Name:SWIFTMET WIRE & RESIN PVT. LTD	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Approved
	HQ File :01/81/050/00459/AM14/	RLA File :05/24/040/00422/AM13/	Lic.No/Date:0510373962 19.12.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/125 dated 22.04.2014 as under:- - Quantity of export product may be corrected as “13750 Kgs.” - Taking clue from SION C-1, quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 13887.5 Kgs. as 1.01 Kgs./Kg. content in the export product. R/A may take suitable consequential action accordingly.			

126	Case No.:72/24/81-ALC2/2013	Party Name:SWIFTMET WIRE & RESIN PVT. LTD	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Approved
	HQ File :01/81/050/00460/AM14/	RLA File :05/24/040/00418/AM13/	Lic.No/Date:0510373965 19.12.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/126 dated 22.04.2014 as under:- Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 24.846 MT as 1.01 Kgs./Kg. content in the export product. R/A may take suitable consequential action accordingly.			

127	Case No.:81/24/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered

HQ File :01/81/050/00469/AM14/	RLA File :05/23/040/00354/AM14/	Lic.No/Date:0510374105 19.12.2013	Defer Date: 06.05.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/127 dated 22.04.2014 as under:- 1. Revised list of export products giving specifications of each cable including conductor /insulation/armouring/sheathing materials etc. and voltage rating. 2. Net weight of each Cable 3. Material balancing viz. net content of each imported and indigenous input, for each cable. 4. Tabular statement giving total requirement of each raw material, export product wise. 5. Wastage claimed on each import item. The case stands deferred to 06.05.2014.			

128	Case No.:19/24/81-ALC2/2013	Party Name:THERMAL SYSTEMS AND ENGINEERING	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00407/AM14/	RLA File :04/24/040/00203/AM14/	Lic.No/Date:0410153488 23.12.2013	Defer Date: 06.05.2014
	Decision: NC noticed that the copy of application has again been sent to DHI. The case stands deferred to 06.05.2014.			

129	Case No.:77/24/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Approved
	HQ File :01/81/050/00465/AM14/	RLA File :34/24/040/00217/AM14/	Lic.No/Date:3410038798 23.12.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/129 dated 22.04.2014 as under:- 1. Word “Ingot” may be suffixed with the description of import item at Sl. No. 1 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 1004.7 MT as 1.02 Kgs./Kg. content in the export product. 3. Quantities of import items at Sl.No. 2 & 3 may be allowed as 8.4 MT & 7.35 MT respectively as 1.05 Kgs./Kg. content in the export product. R/A may take suitable consequential action accordingly.			

130	Case No.:18/24/81-ALC2/2013	Party Name:SHALIMAR WIRES INDUSTRIES LTD.,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00406/AM14/	RLA File :02/24/040/00125/AM14/	Lic.No/Date:0210198164	

		26.12.2013	Defer Date: 06.05.2014.
Decision: The representative of DIPP has informed that item of export and import in respect of above case is not matching with application of the firm. Hence it is decided to send a reminder to RA to verify and send correct application. The case stands deferred to 06.05.2014.			

131	Case No.: 66/24/81-ALC2/2013	Party Name:KOTSONS PVT.LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00454/AM14/	RLA File :06/24/040/00032/AM14/	Lic.No/Date:0610035619 26.12.2013	Defer Date: 06.05.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred to 06.05.2014.			

132	Case No.: 67/24/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00455/AM14/	RLA File :05/23/040/00381/AM14/	Lic.No/Date:0510374515 26.12.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/132 dated 22.04.2014 as under:- 1. Revised list of export products giving specifications of each cable including conductor /insulation/armouring/sheathing materials etc. and voltage rating. 2. Net weight of each Cable. 3. Material balancing viz. net content of each imported and indigenous input, for each cable. 4. Tabular statement giving total requirement of each raw material, export product wise. 5. Wastage claimed on each import item. The case stands deferred to 06.05.2014.			

133	Case No.: 82/24/81-ALC2/2013	Party Name:WAGO LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00470/AM14/	RLA File :05/24/040/00346/AM14/	Lic.No/Date:0510374501 26.12.2013	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(25)/2014-ME dated 23.04.2014 as under:- 1. Item of import at Sl. No. 1 and 2 may be allowed with nil wastage along with accountability clause. 2. Item of import at Sl. 3 may be allowed with 5% wastage. The case stands deferred to 06.05.2014.			

134	Case No.:30/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00418/AM14/	RLA File :05/24/040/00327/AM14/	Lic.No/Date:0510375028 31.12.2013	Defer Date: 06.05.2014
	Decision: Cases dealing in import of scrap batteries is not under purview of MSME and was decided to return all the cases. The case stands deferred to 06.05.2014.			

135	Case No.:65/24/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00 AM14/	RLA File :13/24/040/00044/AM14/	Lic.No/Date:1310045579 01.01.2014	Defer Date: 06.05.2014
	Decision: NC observed that case is under examination at DIPP. The case stands deferred to 06.05.2014.			

136	Case No.:83/24/81-ALC2/2013	Party Name:WAGO LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00471/AM14/	RLA File :05/24/040/00360/AM14/	Lic.No/Date:0510375074 01.01.2014	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(25)/2014-ME dated 23.04.2014 as under:- 1. Item of import at Sl. No. 1 and 2 may be allowed with nil wastage along with accountability clause. 2. Item of import at Sl. 3 may be allowed with 5% wastage. The case stands deferred to 06.05.2014.			

137	Case No.:33/24/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00421/AM14/	RLA File :05/24/040/00353/AM14/	Lic.No/Date:0510375154 02.01.2014	Defer Date: 06.05.2014
	Decision: NC observed that case is under examination at DIT. The case stands deferred to 06.05.2014.			

138	Case No.:22/24/81-ALC2/2013	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00410/AM14/	RLA File :08/24/040/00425/AM14/	Lic.No/Date:0810127694 03.01.2014	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/138 dated 22.04.2014 as under:-			

1. Outer Diameter (OD), Wall Thickness (WT) and length of Export products at Sl No. 1 & 2.
2. Information in respect of Sl. No. 5 of Standard Deficiency Format for Export products at Sl. No. 1 & 2.

The case stands deferred to 06.05.2014.

139	Case No.: 78/24/81-ALC2/2013	Party Name:DIGI DRIVES PLTD	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00466/AM14/	RLA File :05/23/040/00409/AM14/	Lic.No/Date:0510375515 06.01.2014	Defer Date: 06.05.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred to 06.05.2014.			

140	Case No.: 87/24/81-ALC2/2013	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00475/AM14/	RLA File :05/23/040/00393/AM14/	Lic.No/Date:0510375673 08.01.2014	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(33)/2014/TSW(B)/ dated 28.03.2014 as under:- 1. SL. No. 3, 4 & 11 of SDL. The case stands deferred to 06.05.2014.			

141	Case No.: 68/24/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Deffered
	HQ File :01/81/050/00456/AM14/	RLA File :05/23/040/00415/AM14/	Lic.No/Date:0510375979 10.01.2014	Defer Date: 06.05.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/141 dated 22.04.2014 as under:- 1. Revised list of export products giving specifications of each cable including conductor /insulation/armouring/sheathing materials etc. and voltage rating. 6. Net weight of each Cable 7. Material balancing viz. net content of each imported and indigenous input, for each cable. 8. Tabular statement giving total requirement of each raw material, export product wise. 9. Wastage claimed on each import item.			

The case stands deferred to 06.05.2014.

142	Case No.:74/24/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00462/AM14/	RLA File :07/24/040/00380/AM14/	Lic.No/Date:0710101868 03.02.2014	Defer Date: 06.05.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 06.05.2014.			

143	Case No.:84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date: 06.05.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 06.05.2014.			

144	Case No.:85/24/81-ALC2/2013	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date: 06.05.2014
	Decision: NC decided to send copy of application to MSME. The case stands deferred to 06.05.2014.			

145	Case No.:1/27/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Closed
	HQ File :01/81/050/00485/AM14/	RLA File :08/24/040/00540/AM14/	Lic.No/Date:0810129470 10.03.2014	
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 06.05.2014.			

146	Case No.:3/27/81-ALC2/2013	Party Name:ARFIN INDIA LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status: Closed
	HQ File :01/81/050/00487/AM14/	RLA File :08/24/040/00548/AM14/	Lic.No/Date:0810129504 10.03.2014	
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 06.05.2014.			

147	Case No.:2/27/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:27/81-ALC2/2013 25.03.2014	Status:Deffered
	HQ File :01/81/050/00486/AM14/	RLA File :08/24/040/00544/AM14/	Lic.No/Date:0810129471 10.03.2014	Defer Date: 06.05.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred to 06.05.2014.			

Offline Agenda M. No. 27/81 dated 25.03.2014

Sl. No. 314

Case No. AR- 96	M/s. Vijai Electrcals Limited, Hyderabad
Meeting No. 27/81	F. No. 01/81/50/210/AM12/DES-II
Dated:- 25.03.2014	Advance authorisation No.0910047197 dated 20.06.2011

Decision: NC decided to ratify the norms of above AA on repeat basis based on earlier Advance Authorization No. 0910045981 dated 21.03.2011 as per written comments of DHI vide U.O. No. 3(9)/2011/TSW(B)/96 dated 09.05.2013.

R/A may take suitable consequential action accordingly.

Sl. No. 315

Case No. AR- 33	M/s. Teknimark Systems(P) Ltd., Hosur
Meeting No. 27/81	F. No. 01/81/162/62/AM14 /DES-II
Dated:- 25.03.2014	Development Commissioner (MEPZ) Chennai, forwarded the application of M/s. Teknimark Systems(P) Ltd., Hosur for fixation of regular wastage norms.

Decision: NC decided to send a copy of application to MSME. The case stands deferred to 06.05.2014.

Sl. No. 316

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Case No. AR- 19	M/s. Leitwind Shriram Manufacturing Ltd., Chennai
Meeting No. 27/81	F. No. 01/81/50/201/AM13/DES-II
Dated:- 25.03.2014	Advance authorisation No.0410137896 dated 05.07.2012

Decision: NC decided to ratify above AA as per written comments of DHI vide U.O. No. 3(126)/2012/TSW(B)/57 dated 19.02.2014 (copy to be sent to firm and RA).

R/A may take suitable consequential action accordingly.

R/A may take suitable consequential action accordingly.

Sl. No. 317

Case No. AR- 19	M/s. Tema India Limited
Meeting No. 27/81	F. No. 01/81/50/466/AM-05/DES-II
Dated:- 25.03.2014	Annual Advance License No. 0310288604 dated 27.08.2004.

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/58/2014-TSW/19-A/R dated 22.04.2014 as under:-

1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format-export product wise.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format for Alloy Steel Plates (import item at Sl. No. 4)
3. Detailed calculations for the quantity of Carbon Steel Tubes (import item at Sl. No. 7) supported by length and number of tubes in the export products.
4. Information in respect of Sl. No. 13 of Standard Deficiency Format for Welding Consumables (import item at Sl. No. 12)
5. Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. covered under Welding Consumables

The case stands deferred to 06.05.2014.

Sl. No. 318

Case No. AR-	M/s. Lloyd Insulations (India) Limited
Meeting No. 27/81	F. No. 01/81/50/36/AM-10/DES-II
Dated:- 25.03.2014	Annual Advance License No. 0510241176 dated 12.05.2009.

Decision: NC decided to send a copy of representation to DHI. The case stands deferred to 06.05.2014.

Sl. No. 319

Case No. AR-	M/s. Sterlite Technologies Ltd.,
Meeting No. 27/81	F. No. 01/81/50/215/AM13/DES-II
Dated:- 25.03.2014	Annual Advance License No. 0310701351 dated 09.07.2012.

Decision: NC observed that case is under examination at DIPP. The case stands deferred to 06.05.2014.

Sl. No. 320

Case No. AR-	M/s. Sterlite Technologies Ltd.,
Meeting No. 27/81	F. No. 01/81/50/165/AM13/DES-II
Dated:- 25.03.2014	Annual Advance License No. 0310694893 dated 16.05.2012.

Decision: NC observed that case is under examination at DIPP. The case stands deferred to 06.05.2014.

Sl. No. 321

Case No. AR-	M/s. Sterlite Technologies Ltd.,
Meeting No. 27/81	F. No. 01/81/50/169/AM13/DES-II
Dated:- 25.03.2014	Annual Advance License No. 0310699774 dated 26.06.2012.

Decision: NC observed that case is under examination at DIPP. The case stands deferred to 06.05.2014.

Date:23.04.2014 Place:New Delhi	Haradhan Das Foreign Trade Development Officer
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